

ITEM NO.102

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R.P.(Cr1.) No. 401-402/2012 In Cr1.A. No. 185-186/2011

SUDAM @ RAHUL KANIRAM JADHAV

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(CRLMP. NO. 10325-10326/2015 IN R.P. (CRL) NO. 401-402/2012 IN CRL A.NO. 185-186/2011. TO GO BEFORE THREE HONBLE JUDGES [DEATH CASE] APPLN. FOR RE-OPENING OF REVIEW PETITION ON IA 10325/2015)

Date : 31-10-2018 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Ms. Nitya Ramakrishnan, Adv.
Mr. Shadan Farasat, AOR
Mr. Yash S. Vijay, Adv.
Mr. Saaduzzaman, Adv.
Ms. Rudrakshi Deo, Adv.
Ms. Shruti Narayan, Adv.

For Respondent(s) Mr. Nishant Ramakantrao Katneshwarkar, AOR
Ms. Suvarna Ganu, Adv.
Mrs. Deepa Kulkarni, Adv.
Mr. Anoop Kandari, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Though this matter should not have been listed before one of us (A.M.Khanwilkar, J.), in view of the submission made by the learned counsel for the petitioner and the learned counsel appearing for the State that they have absolutely no objection in this Bench hearing this matter. Therefore, we proceeded to hear the matter.

Heard the learned counsel appearing on both sides.

The learned counsel appearing for the State is directed to get specific instruction from the jail authorities on the following aspects :-

- (i) The conduct of the petitioner in jail.
- (ii) Whether the petitioner is involved in any other case.
- (iii) Whether the petitioner has acquired any education in jail.
- (iv) The condition of the petitioner as to the health, including the medial records, if any.
- (v) Any other relevant information.

Post on 12.11.2018 at 02.00 PM as Part Heard.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR